

**Calcutta Underground Railways**

92. SHRI: CHITTA BASU:  
Will the Minister of RAILWAYS be pleased to state:

(a) whether the construction of the underground railways in Calcutta will be completed as scheduled; and

(b) if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) and (b). Due to the constraint on resources it will not be possible to complete the project by 1979 as originally scheduled. Subject to availability of the requisite resources, the project is likely to be completed by 1986.

**Scheme to provide Legal Aid to the Poor**

93. SHRI MURLI MANOHAR JOSHI:  
SHRI RAJENDRA KUMAR SHARMA:  
SHRI MOHINDER SINGH SAYIANWALA:  
SHRI YESHWANT BOROLE:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether any scheme to provide legal aid to the poor is under consideration of the Government; and

(b) if so, the details thereof?

THE MINISTER OF LAW JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) The Report of the Committee consisting of Shri Justice P. N. Bhagwati as Chairman and Shri Justice V. R. Krishna Iyer as Member on Legal Aid is under examination of the Government. The Government have not so far formulated any scheme for this purpose.

(b) Does not arise.

**Cases of Sabotage on Railways**

94. SHRI KANWAR LAL GUPTA:  
SHRI MANORANJAN BHAKTA:  
SHRI M. RAM GOPAL REDDY:

Will the Minister of RAILWAYS be pleased to state:

(a) how many cases of sabotage came to the notice of Government in the last one year;

(b) what was the total loss of property and life;

(c) how many persons have been arrested in this connection; and

(d) what specific steps have been taken by the Government to check the cases of sabotage?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) During the calendar year, 1977, 127 cases of tampering with track came to notice in different railways.

(b) (i) Rs. 11,83,343/-

(ii) Nineteen persons lost their lives.

(c) Thirty-six persons.

(d) Track patrolling by Railway Protection Force and gangmen has been introduced in vulnerable sections.

(ii) Besides patrolling of the track in vulnerable sections by Railway Protection Force and gangmen, Gujarat, Maharashtra, U.P., Punjab and Haryana have mobilised State Police Personnel/Home Guards/Village Chowkidars for patrolling track in sensitive areas.

(iii) State Governments of Punjab and Haryana have invoked the provisions of Village and Small Town Patrol Act, 1918 thereby asking villagers to keep a watch on the track.